

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
PRINTEK GRAPHIX (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Printek Graphix (India) Private Limited
2.	Date of incorporation of corporate debtor	21 March 2000
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219MH2000PTC125086
5.	Address of the registered office and principal office (if any) of corporate debtor	81/82, Gandhi Nagardainik Shivneer Marg Worli Mumbai MH 400018
6.	Insolvency commencement date in respect of corporate debtor	3/6/2022
7.	Estimated date of closure of insolvency resolution process	30/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rohit Vora IBBI/IPA-003/IP-N00071/2017-18/10556
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-1103, Raj Sunflower Royal Complex Eksar Road, Borivali, Mumbai, Maharashtra, 400092 Email: contact@rohitvora.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-1103, Raj Sunflower Royal Complex Eksar Road, Borivali, Mumbai, Maharashtra, 400092 Email: contact@rohitvora.com
11.	Last date for submission of claims	17 th June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NONE
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Printek Graphix (India) Private Limited on 3.6.22.

The creditors of Printek Graphix (India) Private Limited, are hereby called upon to submit their claims with proof on or before 17th June 2022 to the interim resolution professional at the address mentioned against entry No. 10. (NCLT Mumbai Bench Order was received on Sunday 05th June, 2022 Late Night)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Rohit Vora
Date and Place: : 6.6.2022 / Mumbai

